

THE PERJURY SUPREME COURT ACT, 1838

ACT NO. XXVIII OF 1838

(Rep, by Act 8 of 1868)

[5th November, 1838.]

*Passed by the Hon'ble the President of the Council of India in Council,
on the 5th November, 1838.*

IT is hereby enacted, that where any person or shall be convicted at any Sessions of Oyer and Terminer or Gaol Delivery, that shall be holden for any of the Presidencies of Fort William, Fort St. George, the Presidency or Island of Bombay, or for Price of Wales' Island, Singapore, or Malacca, of the crime of Perjury, it shall be lawful for Court, before which any person shall be so convicted, to order and adjudge such person to be transported to such place as the Court shall direct for life or for any term of years, or to be imprisoned for any term not exceeding four years with or without hard labour and with solitary confinement for such portion or portions of the said term as such Court shall think fit, not exceeding one month at a time or three months within the period of one year. Provided, that it shall not be lawful for any such Court to order the transportation of any person, being a native of the East Indies and not born of European parents, to the Eastern Coast of New South Wales or any or the Islands adjacent thereto.